

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH

ALLAHABAD

Allahabad : Dated this 8th day of June, 2001.

Original Application No. 696 of 2001.

CORAM :-

Hon'ble Mr. Justice RRK Trivedi, V.C.

Hon'ble Maj Gen KK Srivastava, A.M.

Anirudh Prasad S/o Late Sri Nathu Ram

Resident of Village Medainiya

Post Office Karune Distt-Sonebhadra.

(Sri RN Tripathi, Advocate)

..... Applicant

Versus

1. Union of India through Secretary

Indian Railway, New Delhi.

2. General Manager, Northern Railway,

Baroda House, New Delhi.

3. Divisional Railway Manager,

Northern Railway, Division Allahabad.

(Sri AK Gaur, Advocate)

..... Respondents

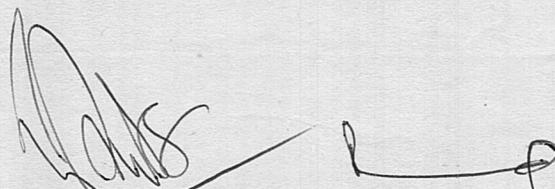
O R D E R (O_r_a_l)

By Hon'ble Mr. Justice RRK Trivedi, V.C.

By this application the applicant has prayed for a direction to the respondents to absorb the applicant in Class III Cadre in the same scale which was being paid to the applicant on 01-7-1982, The applicant has also prayed for payment of salary for the period 11-1-1982 to 01-7-1982 and Rs.50,000/- compensation @ 18% interest for the injury suffered by the applicant while on duty.



2. The facts of the case are that the applicant was serving as Shuntman. The petitioner had initially joined as Gangman on 20-9-1968. On 10-7-1981 the applicant suffered injuries while joining T.C. Coupling. He was hospitalised and after the applicant was cured, a certificate was given that he is ~~mentally~~ ^{physically} unfit to work as Shuntman. He was recommended for alternative job. It is not disputed that the applicant has been appointed as Chowkidar and he is serving on the post since 1982. The applicant has now come up before this Tribunal with the claim of 1982. The OA is grossly time barred and is ~~being~~ rejected. No costs.



Member (A) Vice Chairman

Dube/